

**Central Administrative Tribunal
Principal Bench**

**CP No.709/2018
In
OA No.2404/2012**

New Delhi, this the 16th day of April, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

H.S. Gill, ACP,
S/o Sh. Jawahar Singh,
R/o House No.23, I-Block, Lajpat Nagar-III,
New Delhi-24.

...Applicant
(None)

Versus

1. Shri Manoj Pavida,
Chief Secretary, Govt. of NCT of Delhi,
Delhi Secretariat, IP Estate,
New Delhi.
2. Shri Govind Mohan,
The Joint Secretary (UT),
MHYA, North Block, New Delhi.
3. Shri Amul Patnaik,
The Commissioner of Police,
Police Headquarters, MSO Building, \ITO, New
Delhi-110002.
4. Shri Suman Goel,
Dy. Commissioner of Police,
Special Branch, Police Bhawan,
Asaf Ali Road, New Delhi-110006.

...Respondents

(By Advocate : Shri G.D. Chawla for Ms. Harvinder Oberoi)

ORDER (ORAL)**Justice L. Narasimha Reddy, Chairman :-**

The petitioner herein filed OA No.2404/2012 claiming the relief of back wages w.e.f. 19.01.2010, consequent upon his promotion to a next higher post. The said OA was allowed in part directing that notional promotion given to the applicant w.e.f. 19.01.2010, shall hold good for the purpose of seniority, increments and pension. This contempt case is filed alleging that the respondents did not extend the said benefits.

2. A detailed counter affidavit is filed by the respondents and a copy of an order dated 15.02.2019 is filed. It was mentioned that the relief as directed by the Tribunal has already been extended. The appellant did not file any rejoinder, nor there is any representation on behalf of the applicant for the past several occasions. Therefore, we close the contempt case.

MAs, if any, also stand disposed of.

There shall be no order as to costs.

(Pradeep Kumar) (Justice L. Narasimha Reddy)
Member (A) Chairman
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